

agree with him, but according to the rule that you have just now quoted, the Committee will have to present its report within one month. However, that does not seem to be a practicable proposition during this recess because we will be occupied with so many things including the elections in Gujarat. So the hon. Minister should consider giving more time to this Committee. So the amendment should be acceptable to them.

MR. SPEAKER: The question is:

"That this House directs that the Committee submit its Report in the last week of the next session,"

The motion was negatived.

MR. SPEAKER: The question is:

"That the question of privilege against Shri Janeshwar Misra, a Member of this House, for his having read out in the House on 2nd May, 1975, a letter by an employee of HINDALCO to the Company's President saying that a sum of Rs. 5 lakhs was paid to the Private Secretary of the Prime Minister to prevent trade union activity, which letter the Prime Minister has alleged is a forged one, be referred to the Committee of Privileges."

The motion was adopted.

1245 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, CERTIFIED ACCOUNTS AND AUDIT REPORT OF INTERNATIONAL AIRPORT AUTHORITY OF INDIA

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of

India for the year 1973-74, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1974 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [Placed in Library. See No LT-9699/75]

NOTIFICATION UNDER GUJARAT CO-OPERATIVE SOCIETIES ACT, A STATEMENT, AND REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION, LTD. FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Gujarat Co-operative Societies (Amendment I) Rules, 1972, published in Notification No. GHKH/5/CSR-4971/21729/B in Gujarat Government Gazette, dated the 24th August, 1972, under sub-section (4) of section 168 of the Gujarat Cooperative Societies Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-9700/75.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National